

[Shri A. M. Thomas].

published in Notification No. G.S.R. 1617, dated the 4th October, 1963.

- (v) The Rice (Madhya Pradesh) Price Control Order, 1963 published in Notification No. G.S.R. 1673, dated the 19th October, 1963.
- (vi) The Rice (Madhya Pradesh) Price Control Amendment Order, 1963 published in Notification No. G.S.R. 1732, dated the 4th November, 1963.
- (vii) The Rice (Punjab) Price Control Amendment Order, 1963 published in Notification No. G.S.R. 1733, dated the 4th November, 1963.
- (viii) The Rice (Punjab) Price Control Second Amendment Order, 1963 published in Notification No. G.S.R. 1760, dated the 8th November, 1963.
- (ix) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1963 published in Notification No. G.S.R. 1769, dated the 16th November, 1963.
- (x) The Rice (Uttar Pradesh) Price Control (Amendment) Order, 1963 published in Notification No. 1777, dated the 13th November, 1963.
- (xi) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Second Amendment Order, 1963 published in Notification No. G.S.R. 1778, dated the 13th November, 1963.

[Placed in Library, See No. LT-1914/63].

**NOTIFICATIONS UNDER MATERNITY  
BENEFIT ACT, 1961**

**The Deputy Minister in the Ministry  
of Labour and Employment (Shri**

**R. K. Malviya):** I beg to lay on the Table a copy of the Maternity Benefit (Mines) Rules, 1963 published in Notification No. G.S.R. 1642, dated the 12th October, 1963, under sub-section (3) of section 28 of the Maternity Benefit Act, 1961. [Placed in Library, See No. LT-1916/63.]

**12.37 hrs.**

**CHRISTIAN MARRIAGE BILL**

**EVIDENCE BEFORE JOINT COMMITTEE**

**Shrimati Renu Chakravartty** (Barrackpore): I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians.

**REPORT OF JOINT COMMITTEE**

**Shrimati Renu Chakravartty:** I beg to present the Report of the Joint Committee on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians.

**REPORT OF COMMITTEE ON  
PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

**TWENTY-EIGHTH REPORT**

**Shri Krishnamoorthy Rao** (Shimoga): I beg to present the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

**ELECTION TO COMMITTEE**

**PUBLIC ACCOUNTS COMMITTEE**

**Shri Tyagi** (Dehra Dun): I beg to move;

"That the members of this House do proceed to elect in the

manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 30th April, 1964, vice Shri Bhakt Darshan ceased to be a member of the Committee on his appointment as a Deputy Minister."

**Shri D. C. Sharma** (Gurdaspur): Sir, on a point of order, I resigned from the Estimates Committee long ago but I do not know why the papers are being sent to me and why no by-election is taking place to fill the vacancy. I request that it should be done very soon.

**Shri Tyagi:** This is about the Public Accounts Committee. I am sorry I am not responsible for what the hon. Member says.

**Mr. Speaker:** I am very sorry why this opportunity is taken to raise such a point of order. First, this is about the Public Accounts Committee in relation to which this motion has been made. Second, this is no point of order at all. Third, the hon. Member should write to me about the papers being supplied to him since it does not concern the whole House very much.

Now, the question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 30th April, 1964, vice Shri Bhakt Darshan ceased to be a member of the Committee on

his appointment as a Deputy Minister."

*The motion was adopted.*

12.39 hrs.

#### UNIT TRUST OF INDIA BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to move for leave to introduce a Bill to provide for the establishment of a Corporation with a view to encouraging saving and investment and participation in the income, profits and gains accruing to the Corporation from the acquisition, holding, management and disposal of securities.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Corporation with a view to encouraging saving and investment and participation in the income, profits and gains accruing to the Corporation from the acquisition, holding, management and disposal of securities."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.

#### COMPANIES (AMENDMENT) BILL\*

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 26.11.63.

†Introduced with the recommendation of the President.